

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH, JAIPUR

O.A.No. 468/2002

Date: 12.11.2002

Rasiudeen Khan S/o Shri Sabir Khan, aged 47 years, Resident at Narcotics Colony, Behind Jail, Chittorgarh (Rajasthan) at present employed on the post of Sub-inspector, Office of Superintendent, Preventive & Intelligence under Dy.Narcotics Commissioner, Kota.

Applicant

VERSUS

1. Union of India through its Secretary, Ministry of Finance, Department of Revenue, New Delhi.
2. Commissioner, Central Bureau of Narcotics, 90, Maalmorar, Gwalior - 6 (M.P)
3. Deputy Narcotic Commissioner, Central Bureau of Narcotics, Mahaveer Nagar-1, Jhalawar Road, Kota.

Respondents

O R D E R (Oral)

Hon'ble Mr. G.C. Srivastava, Member (A)

In this OA the applicant, who is working as Sub-inspector under the respondents, has challenged the punishment order ^{given} to him vide order dated 31.7.2000, (Ann.A-2.) He has further submitted that the applicant has filed an appeal dated 3.9.2002, (Annexure A-11) but ^{to} his knowledge, his appeal ~~is~~ still not been decided. He prays for a direction to the respondents to consider the appeal and pass an appropriate order within a specified time.

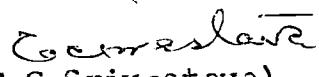
(60)

2. Under the circumstances we direct the respondent No.2 to consider the appeal of the applicant as per rules and pass an appropriate speaking order under the intimation to the applicant within a period of two months from the date of receipt of a copy of this order.

3. With the above direction, the OA is disposed of.
No costs.


(M.L. Chauhan)

Member (J)


(G.C. Srivastava)

Member (A)